

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 212

CA-251/2021 CA-544/2021

In

92/241/242/ND/2021

IN THE MATTER OF:

M/s. The Hamlin Trust & Ors

Vs

M/s. Rattan India

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 15.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Raghav Seth, Adv. Urvashi Misra,
Adv. Sadhvi Chhabra

For the Respondent

: Adv. Riya Thomas for R-7.
Adv. Apoorv Agarwal for R-6.
Adv. Divya Verma for R-8
Adv. Vaishnavi for R-13.

ORDER

On the joint request made by the Learned Counsel appearing for the parties, the matter is adjourned to **24.07.2023**.

It is made clear to the parties that no further adjournment will be granted on the next date of hearing.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)